

IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, MUMBAI
BEFORE SHRI BASKARAN BR, ACCOUNTANT MEMBER &
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER

ITA No. 467/Mum/2022

(A.Y: 2017-18)

Consumer Guidance Society of India J Block, Azad Maidan, Opp Kama Hospital, Mapalika Marg, Mumbai – 400001.	Vs.	ITO (Exemptions) Ward – 1(2) Room No. 501, 5 th Floor, Piramal Chamber, Lalbaug, Parel, Mumbai-400012
PAN/GIR No. : AACTC0041P		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	Shri R.P. Veena.DR

Date of Hearing	24.08.2022
Date of Pronouncement	25.08.2022

आदेश / O R D E R

PER PAVAN KUMAR GADALE JM:

The assessee has filed the appeal against the order of the CIT(A)-National Faceless Appeal Centre (NFAC), Delhi passed u/s 143(3) and 250 of the Act.

2. At the time of hearing, we find that the Hon’ble Secretary of the assessee trust has filed a letter dated 23.08.2022 stating that the assessee trust is unconditionally withdrawing the above appeal. And

the Ld. DR has no objections. Accordingly, the appeal filed by the assessee is treated as withdrawn and is dismissed.

Order pronounced in the open court on 25.08.2022.

Sd/-
(BASKARAN BR)
ACCOUNTANT MEMBER

Sd/-
(PAVAN KUMAR GADALE)
JUDICIAL MEMBER

Mumbai, Dated 25.08.2022

KRK, PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)
4. Concerned CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

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आदेशानुसार/ BY ORDER,

(Asst. Registrar)
ITAT, Mumbai